

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
442/252/ND/2020

IN THE MATTER OF:
Crux Innovations Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 23.12.2020
(Virtual Hearing)

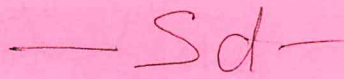
Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

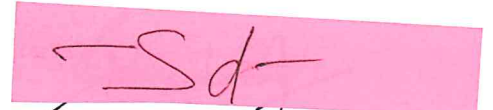
:Mr. Vishal Kumar, Advocate.
:Mr. M. Yadubhushan Rao, AROC.
:Mr. Abhishek Maratha, Sr.
Standing Counsel. Mr. Pratyaksh
Gupta, Jr. Standing Counsel.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant as well as AROC and Jr. Standing Counsel on behalf of the Income Tax Department. Order in this matter is reserved.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)